

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 86/MP/2026

Subject : Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 28.03.2023 executed between the Petitioner and Central Transmission Utility of India Limited, seeking extension of scheduled COD on account of occurrence of Force Majeure events, additional expenditure incurred on account of Change in Law events and change in scope of work, amongst other reliefs.

Petitioner : Khavda II-A Transmission Limited (KATL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, KATL
Shri Lakshyajit Singh Bagdwal, Advocate, KATL
Shri Harshit Singh, Advocate, KATL
Shri Devansh Pundir, Advocate, KATL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of scheduled COD on account of occurrence of Force Majeure events, additional expenditure incurred on account of Change in Law events, and change in scope of work, amongst other reliefs.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within five weeks, with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
- (c) The Petitioner to furnish the following information/clarification, on an affidavit, within four weeks.
 - i. Single Line Diagram (SLD) of the transmission scheme with upstream and downstream interconnecting transmission systems.

- ii. Summary of Force Majeure Events, specifying the original timeline as per the Petitioner Plan, for the activities which have been affected by Force Majeure events as per the following table:

Sr. No.	Particulars of the Force Majeure Events	Original timeline as per the plan of the Petitioner for the activity		Actual Timeline for the activity		Effective delay (Excluding the time period planned to execute the event) due to FM even	Date of Occurrence of the Force Majeure Event	Date by which notice was required to be served to LTTCs as per TSA	Actual Date of serving the notice to LTTC
		From	To	From	To				

- iii. The details of the Change in Law events which have affected the execution of each of the elements of the transmission scheme covered under the present Petition as per the following table:

Sr. No.	Name of Transmission Element	Detail of the Change in Law event	Date of occurrence of the Change in Law event	Amount of compensation claimed on account of Change in Law (in INR)	Additional IDC (in INR)	Additional IEDC (in INR)	Time extension, if any, sought by the Petitioner against such Change in Law events under its claim of Force Majeure.

- iv. Present status of payment of the transmission charges in respect of the transmission scheme.
- v. Reasons for declaration of the deemed COD of all the elements of the Transmission Project covered under the instant petition.
- vi. A copy of the RLDC trial operation certificate in respect of all the transmission elements of the subject transmission System.
3. The Petition will be listed for hearing on **12.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)